Notifications of the Ministry of Finance

THE MINISTRY OF STATE IN THE MINISTRY OF FINANCE (SHRI V.DHANANJAYA KUMAR): Sir, I lay on the Table —

- I. A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under sub-section (2)(c) of Section 119 of the Income Tax Act, 1961:—
 - (i) Order No. F.No. 178/52/99-ITA.I dated 22.6.99 regarding condonation of the delay in filling the Audit Report in Form No. 10CAC alongwith the returns, for Assessment Year 1991-92 by Sh. M.M.H. Sadigue Ali.
 - (ii) Order No. F.No. 178/74/95-ITA.I dated 20.9.99 regarding Relaxation of Conditions laid down in Section 80HHC(4) of the Income Tax Act, 1961 for M/s. Orissa Mining Corporation Ltd. Bhubaneswar, for Assessment year 1992-93. [Placed in Library See No. LT-162/99]
- II. A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under Section 296 of the Income Tax Act, 1961:—
 - (i) S.O. 1729 dated 26.6.99 to exempt u/s 10 (23C)(iv) of the Income Tax Act, 1961 (43 of 1961) the "Basic Chemicals, Pharmaceuticals & Cosmetics Export Promotion Council, Mumbai" for the purpose of the said sub-clause for the assessment years 1993-94 to 1995-96.
 - (ii) S.O. 1730 dated 26.6.99 to exempt u/s 10 (23C)(iv) of the Income Tax Act, 1961 (43 of 1961) "Prayas JAC Society, New Delhi" and its constituents namely "Prayas JAC Trust" and "Naya Prayas Trust" for the purpose of the said sub-clause for the assessment years 1995-96 to 1997-98.
 - (iii) S.O. 1731 dated 26.6.99 to exempt u/s 10 (23C)(iv) of the Income Tax Act, 1961 (43 of 1961) "Arya Vaidya Sala, Kottakkal, Kerala" for the purpose of the said sub-clause for the assessment years 1998-99 to 2000-2001.
 - (iv) S.O. 1732 dated 26.6.99 to exempt u/s 10 (23C)(iv) of the Income Tax Act, 196) (43 of 1961) "Jayaprakash Institute

- of Social Change, Calcutta" for the purpose of the said subclause for the assessment years 1997-98 to 1999-2000.
- (v) S.O. 1733 dated 26.6.99 to exempt u/s 10 (23C)(iv) of the Income Tax Act, 1961 (43 of 1961) "Hamdard Dawakhana (WAKF), New Delhi" for the purpose of the said sub-clause for the assessment years 1998-99 to 2000-2001.
- (vi) S.O. 1734 dated 26.6.99 to exempt u/s 10 (23C)(iv) of the Income Tax Act, 1961 (43 of 1961) "The Mysore Resettlement and Development Agency (MYRADA), Bangalore" for the purpose of the said sub-clause for the assessment years 1997-98 to 1999-2000.
- (vii) S.O. 1735 dated 26.6.99 to exempt u/s 10 (23C)(iv) of the Income Tax Act, 1961 (43 of 1961) "Madhya Pradesh Council for Child Welfare, Bhopal" for the purpose of the said sub-clause for the assessment years 1993-94 to 1995-96.
- (viii) S.O. 1736 dated 26.6.99 to exempt u/s 10 (23C)(iv) of the Income Tax Act, 1961 (43 of 1961) "Sant Nirankari Mandal, New Delhi" for the purpose of the said sub-clause for the assessment years 1998-99 to 2000-2001.
- (ix) S.O. 1737 dated 26.6.99 to exempt u/s 10 (23C)(iv) of the Income Tax Act, 1961 (43 of 1961) "South Central Zone Cultural Centre, Nagpur" for the purpose of the said subclause for the assessment years 1993-94 to 1995-96.
- (x) S.O. 1739 dated 26.6.99 to exempt u/s 10 (23C)(iv) of the Income Tax Act, 1961 (43 of 1961) "India Trade Promotion Organisation, New Delhi" for the purpose of the said subclause for the assessment years 1998-99 to 2000-2001
- (xi) S.O. 1740 dated 26.6.99 to exempt u/s 10 (23C)(iv) of the Income Tax Act, 1961 <43 of 1961) "Exhibition Society, Hyderabad" for the purpose of the said sub-clause for the assessment years 1996-97 to 1998-99.
- (xii) S.O. 1741 dated 26.6.99 to exempt u/s 10 (23C)(iv) of the Income Tax Act, 1961 (43 of 1961) "Seva Mandir,

- Udaipur, Rajasthan" for the purpose of the said sub-clause for the assessment years 1995-96 to 1997-98.
- (xiii) S.O. 1742 dated 26.6.99 to exempt u/s 10 (23CXiv) of the Income Tax Act, 1961 (43 of 1961) "Children's Book ' Trust, New Delhi" for the purpose of the said sub-clause for . the assessment years 1992-93 to 1994-95.
- (xiv) S.O. 1743 dated 26.6.99 to exempt u/s 10 (23C)(iv) of the Income Tax Act, 1961 (43 of 1961) "Bureau of Indian Standards, New Delhi" for the purpose of the said subclause for the assessment years 1998-99 to 2000-2001.
- (xv) S.O. 1744 dated 26.6.99 to exempt u/s 10 (23C)(iv) of the Income Tax Act, 1961 (43 of 1961) "Institute of Chartered Accountants of India, New Delhi" for the purpose of the said sub-clause for the assessment year 1996-97.
- (xvi) S.O. 1745 dated 26.6.99 to exempt u/s 10 (23C)(iv) of the Income Tax Act, 1961 (43 of 1961) "Society for Social Forestry Research and Development, Madras" for the purpose of the said sub-clause for the assessment years 1995-96 to 1997-98.
- (xvii) S.O. 1746 dated 26.6.99 to exempt u/s 10 (23C)(iv) of the Income Tax Act, 1961 (43 of 1961) "National Culture Fund, New Delhi for the purpose of the said sub-clause for the assessment years 1996-97 to 1999-2000.
- (xviii) S.O. 1747 dated 26.6.99 to exempt u/s 10 (23C)(iv) of the Income Tax Act, 1961 (43 of 1961) "Children Book Trust, New Delhi" for the purpose of the said sub-clause for the assessment years 1995-96 to 1997-98.
- (xix) S.O. 1748 dated 26.6.99 to exempt u/s 10 (23C)(iv) of the Income Tax Act, 1961 (43 of 1961) "Missionaries of Charity, Calcutta" for the purpose of the said sub-clause for the assessment years 1999-2000 to 2001-2002.
- (xx) S.O. 1749 dated 26.6.99 to exempt u/s 10 (23C)(iv) of the Income Tax Act, 1961 (43 of 1961) "Council for Advancement of Peoples Action and Rural Technology,

New Delhi" for the purpose of the said sub-clause for the assessment years 1993-94 to 1995-96.

- (xxi) SO. 1750 dated 26.6.99 to exempt u/s 10 (23C)(iv) of the Income Tax Act, 1961 (43 of I960 "Sri Sathya Sai Central Trust, Bangalore" for the purpose of the said sub-clause for the assessment years 1999-2000 to 2001-2002.
- (xxii) S.O. 1752 dated 26.6.99 to exempt u/s 10 (23C)(iv) of the Income Tax Act, 1961 (43 of 1961) "Ramakrishna Sarda Mission, Dakshineshwar, Calcutta" for the purpose of the said sub-clause for the assessment years 1999-2000 to 2001-2002.
- (xxiii) S.O. 1753 dated 26.6.99 to exempt u/s 10 (23C)(iv) of the Income Tax Act, 1961 (43 of 1961) "The Indian Silk Export Promotion Council, Mumbai" for the purpose of the said sub-clause for the assessment years 1999-2000 to 2001-2002.
- (xxiv) S.O. 1754 dated 26.6.99 to exempt u/s 10 (23CXiv) of the Income Tax Act, 196 i (43 of 1961) "Gandhigram Trust, Gandhigram" for the purpose of the said sub-clause' for the assessment years 1999-2000 to 2001-2002.
- (xxv) S.O. 1755 dated 26.6.99 to exempt u/s 10 (23C)(iv) of the Income Tax Act, 1961 (43 of 1961) "Jehangir Art Gallery, Mumbai" for the purpose of the said sub-clause for the assessment years 1999-2000 to 2001-2002.
- (xxvi) S.O. 1756 dated 26.6.99 to exempt u/s 10 (23CXiv) of the Income Tax Act, 1961 (43 of 1961) "Aurovila Foundation, Aurovila, Tamil Nadu" for the purpose of the said subclause for the assessment years 1999-2000 to 2001-2002.
- (xxvii) S.O. 1757 dated 26.6.99 to exempt u/s 10 (23CXiv) of the Income Tax Act, 1961 (43 of 1961) "The J.R.D. and Thelma J. Tata Trust, Mumbai" for the purpose of the said subclause for the assessment years 1998-99 to 2001-2002.

- (xxviii) S.O. 1759 dated 26.6.99 to exempt u/s 10 (23C)(iv) of the Income Tax Act, 1961 (43 of 1961) "Population Foundation of India, New Delhi" for the purpose of the said ^ub-clause for the assessment years 1999-2000 -to 2001-2002.
- (xxix) S.O. 1760 dated 26.6.99 to exempt u/s 10 (23C)(iv) of the Income Tax Act, 1961 (43 of 1961) "Jamnalal Bajaj Foundation, New Delhi" for the purpose of the said subclause for the assessment years 1999-2000 to 2001-2002.
- (xxx) S.O. 1761 dated 26.6.99 to exempt u/s 10 (23C)(iv) of the Income Tax Act, 1961 (43 of 1961) "Gujarat Pollution Control Board, Gandhinagar" for the purpose of the said sub-clause for the assessment years 1993-94 to 1995-96.
- (xxxi) S.O. 1763 dated 26.6.99 to exempt u/s 10 (23C)(iv) of the Income Tax Act, 1961 (43 of 1961) "Prajapita Brahma Kumaris Ishwariya Vishwa Vidyalaya, Mount Abu, Rajasthan" for the purpose of the said sub-clause for the assessment years 1988-89 to 1990-91.
- (xxxii) S.O. 1764 dated 26.6.99 to exempt u/s 10 (23C)(iv) of the Income Tax Act, 1961 (43 of 1961) "Prajapita Brahma Kumaris Ishwariya Vishwa Vidyalaya, Mount Abu, Rajasthan" for the purpose of the said sub-clause for the assessment years 1991-92 to 1993-94.
- (xxxiii) S.O. 1765 dated 26.6.99 to exempt u/s 10 (23C)(iv) of the Income Tax Act, 1961 (43 of 1961) "Prajapita Brahma Kumaris Ishwariya Vishwa Vidyalaya, Mount Abu, Rajasthan" for the purpose of the said sub-clause for the assessment years 1994-95 to 1996-97.
- (xxxiv) S.O. 1766 dated 26.6.99 to exempt u/s 10 (23C)(iv) of the Income Tax Act, 1961 (43 of 1961) "National Human Rights Commission, New Delhi" for the purpose of the said subclause for the assessment years 1997-98 to 1999-2000.
- (xxxv) S.O. 1767 dated 26.6.99 to exempt u/s 10 (23C)(iv) of the Income Tax Act, 1961 (43 of 1961) "National Council of

- Applied Economic Research (NCAER), New Delhi" for the purpose of the said sub-clause for the assessment years 1999-2000 to 2001-2002.
- (xxxvi) S.O. 1768 dated 26.6.99 to exempt u/s 10 (23C)(iv) of the Income Tax.Act, 1961 (43 of 1961) "The Institute of Company Secretaries of India, New Delhi" for the purpose of the said sub-clause for the assessment years 1998-99 to 2000-2001.
- (xxxvit) S.O. 1769 dated 26.6.99 to exempt u/s 10 (23C)(iv) of the Income Tax Act, 1961 (43 of 1961) "Krishna Chandra Memorial Trust Orissa" for the purpose of the said subclause for the assessment years 1998-99 to 2000-2001.
- (xxxviii)S.O. 1770 dated 26.6.99 to exempt u/s 10 (23C)(iv) of the Income Tax Act, 1961 (43 of 1961) "National Highways Authority of India, Ministry of Surface Transport, New Delhi" for the purpose of the said sub-clause for the assessment years 1995-96 to 1998-99.
- (xxxix) S.O. 1771 dated 26.6.99 to exempt u/s 10 (23C)(iv) of the Income Tax Act, 1961 (43 of 1961) "M/s Heart Care Foundation of India, New Delhi" for the purpose of the said sub-clause for the assessment years 1995-96 to 1997-98.
- (xl) S.O. 1772 dated 26.6.99 to exempt u/s 10 (23C)(iv) of the Income Tax Act, 1961 (43 of 1961) "Ramakrishna Mission, West Bangal" for the purpose of the said sub-clause for the assessment years 2000-2001 to 2002-2003.
- (xli) S.O. 1773 dated 26.6.99 to exempt u/s 10 (23C)(iv) of thelncome Tax Act, 1961 (43 of 1961) "Institute of Marketing & Management, New Delhi" for the purpose of the said subclause for the assessment years 1999-2000 to 2001-2002.
- (xlii) S.O. 1774 dated 26.6.99 to exempt u/s 10 (23C)(iv) of the Income Tax Act, 1961 (43 of 1961) "The Chartered Accountants of India, New Delhi" for the purpose of the said sub-clause for the assessment years 1996-97 to 1998-99.

- (xliii) S.O. 1775 dated 26.6.99 to exempt u/s 10 (23C)(iv) of the Income Tax Act, 1961 (43 of 1961) "National Institute of Bank Management, Mumbai" for the purpose of the said sub-clause for the assessment years 1997-98, 1998-99 to 1999-2000.
- (xliv) S.O. 1776 dated 26.6.99 to exempt u/s 10 (23C)(iv) of the Income Tax Act, 1961 (43 of 1961) "India International Textiles Machinery Exhibition Society, Mumbai" for the purpose of the said sub-clause for the assessment years 1999-2000 to 2001-2002.
- (xlv) S.O. 1779 dated 26.6.99 to exempt u/s 10 (23C)(iv) of the Income Tax Act, 1961 (43 of 1961) "Calcutta Pinjrapole Society, Calcutta" for the purpose of the said sub-clause for the assessment years 1998-99 to 2000-2001.
- (xlvi) S.O. 1780 dated 26.6.99 to exempt u/s 10 (23C)(iv) of the Income Tax Act, 1961 (43 of 1961) "Prajapita Brahma Kumaris Ishwariya Vishwavidyalaya, Mount Abu, Rajasthan" for the purpose of the said sub-clause for the assessment years 1997-98 to 1999-2000.
- (xlvii) S.O. 1782 dated 26.6.99 to exempt u/s 10 (23C)(iv) of the Income Tax Act, 1961 (43 of 1961) "Sri Sarda Math, Dakshineswar, Calcutta" for the purpose of the said subclause for the assessment years 1999-2000 to 2001-2002.
- (xlviii) S.O. 1785 dated 26.6.99 to exempt u/s 10 (23C)(iv) of the Income Tax Act, 1961 (43 of 1961) "Shri Param Hans Advait Math Publication Society, New Delhi" for the purpose of the said sub-clause for the assessment years 1998-99 to 2000-2001.
- (xlix) S.O. 1786 dated 26.6.99 to exempt u/s 10 (23C)(iv) of the Income Tax Act, 1961 (43 of 1961) "National Horticulture Board, Gurgaon (Haryana)" for the purpose of the said subclause for the assessment years 1987-88 to 1989-90.
- (I) S.O. 1787 dated 26.6.99 to exempt u/s 10 (23C)(iv) of the Income Tax Act, 1961 (43 of 1961) "National Horticulture

- Board, Gurgaon (Haryana)" for the purpose of the said subclause for the assessment years 1990-91 to 1992-93.
- (Ii) S.O. 1788 dated 26.6.99 to exempt u/s 10 (23C)(iv) of the Income Tax Act, 1961 (43 of 1961) "National Horticulture Board, Gurgaon (Haryana)" for the purpose of the said subclause for the assessment years 1993-94 to 1995-96.
- (iii) S.O. 1789 dated 26.6.99 to exempt u/s 10 (23C)(iv) of the Income Tax Act, 1961 (43 of 1961) "National Horticulture Board. Gurgaon (Haryana)" for the purpose of the said subclause for the assessment years 1996-97 to 1998-99.
- (liii) S.O. 1791 dated 26.6.99 to exempt u/s 10 (23C)(iv) of the Income Tax Act, 1961 (43 of 1961) "Lady Tata Trust" for the purpose of the said sub-clause for the assessment years 1999-2000, 2000-2001 and 2001-2002.
- (liv) S.O. 1792 dated 26.6.99 to exempt u/s 10 (23C)(iv) of the Income Tax Act, 1961 (43 of 1961) "J.R.D. Tata Trust" for the purpose of the said sub-clause for the assessment years 1998-99 to 2000-2001.
- (Iv) S.O. 1793 dated 26.6.99 to exempt u/s 10 (23C)(iv) of the Income Tax Act, 1961 (43 of 1961) "Children Book Trust, New Delhi" for the purpose of the said sub-clause for the assessment years 1998-99, 1999-2000 to 2000-2001.
- (vi) S.O. 1794 dated 26.6.99 to exempt u/s 10 (23C)(iv) of the Income Tax Act, 1961 (43 of 1961) "Madhya Pradesh Mahila Kalyan Samiti, Bhopal" for the purpose of the said sub-clause for the assessment years 1999-2000 to 2001-2002.
- (vii) S.O. 1795 dated 26.6.99 to exempt u/s 10 (23C)(iv) of the Income Tax Act, 1961 (43 of 1961) "Bharatiya Vidya Bhavan, Mumbai" for the purpose of the said sub-clause for the assessment years 1999-2000 to 2001-2002.
- (viii) S.O. 1799 dated 26.6.99 to exempt u/s 10 (23C)(iv) of the Income Tax Act, 1961 (43 of 1961) "The Theosophical

- Society, Chennai" for the purpose of the said sub-clause for the assessment years 1999-2000 to 2001-2002.
- (ix) S.O. 1800 dated 26.6.99 to exempt u/s 10 (23C)(iv) of the Income Tax Act, 1961 (43 of 1961) "Jagadguru Sri Sankaracharya Swamigal Srimatam Samasthanam, Tamil Nadu" for the purpose of the said sub-clause for the assessment years 1999-2000 to 2001-2002.
- (x) S.O. 1801 dated 26.6.99 to exempt u/s 10 (23C)(iv) of the Income Tax Act, 1961 (43 of 1961) "Civil Services Officers' Institute, New Delhi" for the purpose of the said sub-clause for the assessment years 1998-99 to 1999-2000.
- (xi) S.O. 1802 dated 26.6.99 to exempt u/s 10 (23C)(iv) of the Income Tax Act, 1961 (43 of 1961) "Khelaghar, Palm Avenue, Calcutta" for the purpose of the said sub-clause for the assessment years 1996-97 to 1998-99.
- (xii) S.O. 1803 dated 26.6.99 to exempt u/s 10 (23C)(iv) of the Income Tax Act, 1961 (43 of 1961) "Sir Dorabji Tata Trust, Mumbai" for the purpose of the said sub-clause for the assessment years 1999-2000 to 2001-2002.
- (xiii) S.O. 1804 dated 26.6.99 to exempt u/s 10 (23C)(iv) of the Income Tax Act, 1961 (43 of 1961) "Bochasanwasi Shri Akshar Purushottam Sanstha, Ahmedabad" for the purpose of the said sub-clause for the assessment years 1999-2000 to 2001-2002.
- (xiv) S.O. 1805 dated 26.6.99 to exempt u/s 10 (23C)(iv) of the Income Tax Act, 1961 (43 of 1961) "The Annie Besant Trust" for the purpose of the said sub-clause for the assessment years 1999-2000 to 2001-2002.
- (xv) S.O. 1806 dated 26.6.99 to exempt u/s 10 (23C)(iv) of the Income Tax Act, 1961 (43 of 1961) "Bharat Sevashram Sangha, Calcutta" for the purpose of the said sub-clause for the assessment years 1999-2000 to 2001-2002.
- (xvi) S.O. 1807 dated 26.6.99 to exempt u/s 10 (23C)(iv) of the Income Tax Act, 1961 (43 of 1961) "Ramkrishan Math,

Belure Math, West Bengal" for the purpose of the said subclause for the assessment years 2000-2001 to 2002-2003.

- (xvii) S.O. 1808 dated 26.6.99 to exempt u/s 10 (23C)(iv) of the Income Tax Act, 1961 (43 of 1961) "Sree Saddaganga Mutt, Tumkur (Karnataka)" for the purpose of the said subclause for the assessment years 1996-97, 1997-98 to 1998-99.
- (xviii) S.O. 1809 dated 26.6.99 to exempt u/s 10 (23C)(iv) of the Income Tax Act, 1961 (43 of 1961) "People's Action for Development, Mumbai" for the purpose of the said subclause for the assessment years 1997-98 and 1998-99 and 1999-2000.
- (xix) S.O. 1813 dated 26.6.99 to exempt u/s 10 (23C)(iv) of the Income Tax Act, 1961 (43 of 1961) "Yug Nirman Trust, Mathura" for the purpose of the said sub-clause for the assessment years 1999-2000 to 2001-2002.
- (xx) S.O. 1814 dated 26.6.99 to exempt u/s 10 (23C)(iv) of the Income Tax Act, 1961 (43 of 1961) "Swaminarayan Aksharpith, Ahmedabad" for the purpose of the said subclause for the assessment years 1999-2000 to 2000-2002.
- (xxi) S.O. 1815 dated 26.6.99 to exempt u/s 10 (23C)(iv) of the Income Tax Act, 1961 (43 of 1961) "Tibetan Homes Foundation, Bureau of His Holiness the Dalai Lama, New Delhi" for the purpose of the said sub-clause for the assessment years 1998-99 to 2000-2001.
- (xxii) SO. 1816 dated 26.6.99 to exempt u/s 10 (23C)(iv) of the Income Tax Act, 1961 (43 of 1961) "Dehej Niwaran Avam Samaj Kalyan Parishad, Etawah, U.P" for the purpose of the said sub-clause for the assessment years 1998-99 to 2000-2001.
- (xxiii) S.O. 2114 dated 31.7.99 to exempt u/s 10 (23C)(iv) of the Income Tax Act, 1961 (43 of 1961) "Oil Co-ordination

- Committee, New Delhi" for the purpose of the said subclause for the assessment years 1998-99 to 2000-2001.
- (xxiv) S.O. 2116 dated 31.7.99 to exempt u/s 10 (23C)(iv) of the Income Tax Act, 1961 (43 of 1961) "Society for Service to Voluntary Agencies, Pune" for the purpose of the said subclause for the assessment years 1998-99 to 2000-2001.
- (xxv) S.O. 2118 dated 31.7.99 to exempt u/s 10 (23C)(iv) of the Income Tax Act, 1961 (43 of 1961) "Shri Anandpur Trust, New Delhi" for the purpose of the said sub-clause for the assessment years 1999-2000 to 2001-2002.
- (xxvi) S.O. 2120 dated 31.7.99 to exempt u/s 10 (23C)(iv) of the Income Tax Act, 1961 (43 of 1961) "Pirojsha Godrej Foundation, Mumbai" for the purpose of the said subclause for the assessment years 1999-2000 to 2001-2002.
- Ixxvii) S.O: 2121 dated 31.7.99 to exempt u/s 10 (23C)(iv) of the Income Tax Act, 1961 (43 of 1961) "Chief Minister's Relief Fund, Maharashtra" for the purpose of the said sub-clause for the assessment years 1999-2000 to 2001-2002.
- (xxviii) S.O. 2122 dated 31.7.99 to exempt u/s 10 (23C)(iv) of the Income Tax Act, 1961 (43 of 1961) "Krishna Murti foundation India, Chennai" for the purpose of the said subclause for the assessment years 1999-2000 to 2001-2002.
- (xxix) S.O. 2123 dated 31.7.99 to exempt u/s 10 (23C)(iv) of the Income Tax Act, 1961 (43 of 1961) "Swadeshi Jagran Foundation, 60, North Avenue, New Delhi" for the purpose of the said sub-clause for the assessment years 1998-99 to 2000-2001.
- (Ixxx) S.O. 2126 dated 31.7.99 to exempt u/s 10 (23C)(iv) of the Income Tax Act, 1961 (43 of 1961) "Rashtriya Gramin Vikas Nidhi, Guwahati (Assam)" for the purpose of the said sub-clause for the assessment years 1995-96 and 1996-97.

- (xxxi) S.O. 2127 dated 31.7.99 to exempt u/s 10 (23C)(iv) of the Income Tax Act, 1961 (43 of 1961) "National Association for the Blind, Mumbai" for the purpose of the said subclause for the assessment years 1999-2000 to 2001-2002.
- (xxxii) S.O. 2144 dated 31.7.99 to exempt u/s 10 (23C)(iv) of the Income Tax Act, 1961 (43 of 1961) "The Society for Promotion of Waste Lands Development, New Delhi" for the purpose of the said sub-clause for the assessment years 1999-2000 to 2001-2002.
- (xxxiii) S.O. 2145 dated 31.7.99 to exempt u/s 10 (23CXiv) of the Income Tax Act, 1961 (43 of 1961) "Tagore Society for Rural Development, Calcutta" for the purpose of the said sub-clause for the assessment years 1997-98 to 1999-2000.
- (xxxiv) S.O. 2146 dated 31.7.99 to exempt u/s 10 (23C)(iv) of the Income Tax Act, 1961 (43 of 1961) "Adult Training Centre (Trust) for the Blind, Ahmedabad" for the purpose of the said sub-clause for the assessment years 1995-96 to 1997-98
- (xxxv) S.O. 2147 dated 31.7.99 to exempt u/s 10 (23C)(iv) of the Income Tax Act, 1961 (43 of 1961) "Centre for Advanced Strategic Studies, Pune" for the purpose of the said subclause for the assessment years 1998-99 to 2000-2001. [Placed in Library for (i) to (lxxxv) See No.LTI60/99]
- III. A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance, under sub-section (2) of Section 38 of Central Excise and Salt Act, 1944, along with Explanatory Memoranda thereon:—
 - (i) G.S.R.422 (E) dated 10.6.99 publishing the Notification
 - No. 29/99-CE dated 10.6.99»seeking to amend Notification No. 15/99-CE dated 26.3.99 in order to change the description of bags used for packing cement from 'HDPE bags or laminated paper bags to HPDE bags poly propylene bags or paper begs'.

- (ii) G.S.R. 423(E) dated 10.6.99 publishing the Notification No. 30/99-CE dated 10.6.99 seeking to amend Notification No. 5/99-CE dated 28.299 so as to exempt whole of Central Excise duty on 'hookah' tobacco and 'gudaku', falling under sub-heading, heading No. 2404.99 of the Central Excise Tariff.
- (iii) G.S.R. 424(E) dated 8.7.99 publishing the Notification No. 31/99-CE dated 10.6.99 seeking to amend Notification No. 9/96-CE dated 23.7.96 so as to exempt whole of additional excise duty (in lieu of Sales Tax) on hookah tobacco and gudaku falling under sub-heading No. 2404.99 of the First Schedule to the Additional Duties of Excise (Goods of Special Importance) Act, 1957.
- (iv) G.S.R. 508(E) dated 8.7.99 publishing the Notification No. 32/99-CE dated 8.7.99 exempting all exck ble goods manufactured in certain nits located in growth centres/IIDC's/industrial parts etc. in the States of Assam and Tripura.
- (v) G.S.R. 509(E) dated 8.7.99 publishing the Notification No. 33/99-CE dated 8.7.99 exempting goods of specified industries when manufactured by units located in the States of Assam, Tripura, Meghalaya, Manipur, Mizoram, Nagaland and Arunachal Pradesh.
- (vi) G.S.R. 543(E) dated 21.7.99 publishing the Notification No. 34/99-CE dated 21.7.99 seeking to exempt paper and paperboard manufactured by Ashok Paper Mills (Bihar Unit) situated in Darbhanga in the State of Bihar from 50% of the CE duty leviable thereon for a period of ten years from the date of commencement of product as per the revival scheme approved by the Supreme Court.
- (vii) G.S.R. 610(H) dated 26.8.99 publishing the Notification No. 36/99-Central Excise dated 26.8.99 making a procedural amendment to the Notification No. 83/94 and 84/94-CE both dated 11.4.94 so as to alter the wording of the declaration.

- (viii) G.S.R. 641(E) dated 16.9.99 publishing the Notification No. 38/99-CE dated 16.9.99 issued for amending the notification Nos. 2/95-CE, 20/97-CE and 13/98-CE so as substitute the references in the said notifications the duties of customs livable under section 12 of the Customs Act, 1962.
- (ix) G.S.R. 661(E) dated 23.9.99 publishing the Notification No. 39/99-CE dated 23.9.99 amending the definition of the Armed Forces of the Union in notification 62/95-CE so as to include the Special Frontier Force.
- (x) G.S.R. 227(E) dated 26.3.99 publishing the Notification No. 15/99-CE dated 26.3.99 seeking to prescribed concessional excise duty rate of Rs. 332 per metric tonne on cement falling under sub-heading No. 2502.29 of the First Schedule to the Central Excise and Tariff.
- (xi) G.S.R. 234(E) dated 31.3.99 publishing the Notification No. 16/99-CE dated 31.3.99 making a procedural amendment to the Notification 8/99-CE dated 28.2.99 so as to omit the condition relating to filing of written.
- (xii) G.S.R. 235(E) dated 31.3.99 publishing the Notification No. 17/99-CE dated 31.3.99 making a procedural amendment to the Notification 10/99-CE dated 28.2.99 so as to omit the condition relating to filing of written intimation before availing the exemption contained in Notification 10/99-CE.
- (xiii) G.S.R. 238(E) dated 1.4.99 publishing the Notification No. 18/99-CE dated 1.4.99 making a technical amendment to notifications 83/94-CE, 84/94-CE both dated 11.4.94 and 9/96-CE dated 23.7.96 so as to substitute the reference in these notifications to the erstwhile small scale exemption notification numbers, by a reference to the new notification numbers 8/99-CE and 9/99-CE.
- (xiv) G.S.R. 239(E) dated 1.4.99 publishing the Notification No. 19/99-CE dated 1.4.99 reducing the Central Excise duty from 16% and 30% to 8% on specified goods intended to

- be used for the installation of cold storage, cold room or refrigerated vehicles.
- (xv) G.S.R. 321(E) dated 7.5.99 publishing the Notification No. 20/99-CE dated 7.5.99 seeking to amend Notification 5/99-CE dated 28.2.99 so as to enhance the ceiling on cement mfg. Capacity from 600 to 900 tonnes per day or 297000 tones per annum for rotary kiln mini plant for being eligible for concessional excise duty on cement.
- (xvi) G.S.R. 335(E) dated 11.5.99 publishing the Notification No. 21/99-CE dated 11.5.99 seeking to rescind Notification No.6/99-CE dated 28.2.99.
- (xvii) G.S.R. 336(E) dated 11.5.99 publishing the Notification No. 22/99-CE dated 11.5.99 seeking to amend certain Notifications so as to omit references to clauses of Finance Rill
- (xviii) G.S.R. 337(E) dated 11.5.99 publishing the Notification No. 23/99-CE dated 11.5.99 seeking to substitute the references to existing authorities with the substituted authorities.
- (xix) G.S.R. 338(E) dated 11.5.99 publishing the Notification No. 31/99-CE(NT) dated 11.5.99 seeking to amend Notification No. 20/99-CE(NT) dated 28.2.99 so as to omit reference to clauses of the Finance Bill.
- (xx) G.S.R. 339(E) dated 11.5.99 publishing the Notification No. 32/99-CE(NT) dated 11.5.99 seeking to amend Notification No. 22/99-CE(NT) dated 28.2.99 so as to omit reference to clauses of the Finance Bill.
- (xxi) G.S.R. 340(E) dated 11.5.99 publishing the Notification No. 33/99-CE(NT) dated 11.5.99 seeking to substitute the reference to existing authorities with the substituted authorities.
- (xxii) G.S.R. 341(E) dated 11.5.99 publishing the Notification No. 34/99-CE(NT) dated 11.5.99 seeking to substitute the references to existing authorities with the substituted authorities.

- (xxiii) G.S.R. 343(E) dated 12.5.99 publishing the Notification No. 24/99-CE dated 12.5.99 seeking include certain specified copper items falling under chapter 74 (subject to specified conditions) with in the scope or eligible items by amending the annexure to Nos. 8/99-CE and 9/99 both dated 28.2.99.
- (xxiv) G.S.R. 406(E) dated 4.6.99 publishing the Notification No. 26/99-CE dated 4.6.99 seeking to amend S.No. 133 of notification No. 5/99-CE dated 28.2.99 so as to reduce the basic excise duty on dyed printed, bleached or mercerised yarn (containing synthetic or artificial staple fibres).
- (xxv) G.S.R. 408(E) dated 8.6.99 publishing the Notification No. 27/99-CE dated 8.6.99 seeking to amend Notification No. 5/99-CE dated 28.2.99 so as to reduce excise duty from 40% to 16% on products, falling under heading No. 21.06 of the Central Excise Tariff.
- (xxvi) G.S.R. 409(E) dated 8.6.99 publishing the Notification No. 28/99-CE dated 8.6.99 seeking to amend Notification No. 27/97-CE dated 7.5.97 so as to exclude 'mouth freshner' i.e. products which do not contain tobacco and contain betel nut not exceeding 10% by weight.
- (xxvii) G.S.R. No. 742(E) dated 2.11.99 publishing the Notification No. 40/99-CE dated 2.11.99 amending Notification No. 108/95-CE so as to provide self-certification by the International Agencies like UNIP, UNICEF, ILO, WHO, FAO and UNFPA.
- (xxviii) G.S.R. 510(E) dated 8.7.99 publishing the Notification No. 48/99-Central Excise (N.T.) dated 8.7.99 prescribing that the manufacturers using products cleared under exemption notification 32/99-CE and 33/99-CE both dated 8.7.99 as inputs would be eligible to take credit of the duty in toto.
- (xxix) G.S.R. 603(E) dated 25.8.99 publishing the Notification No. 53/99-Central Excise (NT) dated 25th August, 1999 issued under section 11C of the Central Excise Act, 1944 exempting Carded Wool popularly known as 'lefa' falling

under chapter heading No. 5105 of CET Act, 1985 intended for making hand spun yarn upto 10 counts during the period from 23rd July, 1996 to 1st June, 1998. [Placed in Library for (i) to (xxix) See No. LT 159/99]

IV. A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under Section 159 of the Customs Act, 1962, along with Explanatory memorandum:—

- (i) S.O. 126 (E) dated 23.2.99 publishing the exchange rate for conversion of foreign currencies into Indian currency or vice-versa for the purpose of assessment of import goods.
- (ii) S.O. 127 (E) dated 23.2.99 publishing the exchange rate for conversion of foreign currencies into Indian currency or vice-versa for the purpose of assessment of export goods.
- (iii) S.O. 185 (E) dated 24.3.99 publishing the exchange rate for conversion of foreign currencies into Indian currency or vice-versa for the purpose of assessment of import goods.
- (iv) S.O. 186 (E) dated 24.3.99 publishing the exchange rate for conversion of foreign currencies into Indian currency or vice-versa for the purpose of assessment of export goods.
- (v) S.O. 283 (E) dated 23.4.99 publishing the exchange rate for conversion of foreign currencies into Indian currency or vice-versa-for the purpose of assessment of import goods.
- (vi) S.O. 284 (E) dated 23.4.99 publishing the exchange rate for conversion of foreign currencies into Indian currency or vice-versa for the purpose of assessment of export goods.
- (vii) S.O. 384 (E) dated 26.5.99 publishing the exchange rate for conversion of foreign currencies into Indian currency or vice-versa for the purpose of assessment of import goods.
- (viii) S.O. 385 (E) dated 26.5.99 publishing the exchange rate for conversion of foreign currencies into Indian currency or vice-versa for the purpose of assessment of export, goods.
- (ix) S.O. 495 (E) dated 25.6.99 publishing the exchange rate for conversion of foreign currencies into Indian currency or vice-versa for the purpose of assessment of import goods.

- (x) S.O. 496 (E) dated 25.6.99 publishing the exchange rate for conversion of foreign currencies into Indian currency or vice-versa for the purpose of assessment of export goods.
- (xi) S.O. T502 (E) dated 27.7.99 publishing the exchange rate for conversion of foreign currencies into Indian currency or vice-versa for the purpose of assessment of import goods.
- (xii) S.O. 603 (E) dated 27.7.99 publishing the exchange rate for conversion of foreign currencies into Indian currency or vice-versa for the purpose of assessment of export goods.
- (xiii) S.O. 686 (E) dated 26.8.99 publishing the exchange rate for conversion of foreign currencies into Indian currency or vice-versa for the purpose of assessment of import goods.[placed in Library far (i) to (xiv) see No. LT 158/99]
- (xiv) S.O. 687 (E) dated 26.8.99 publishing the exchange rate for conversion of foreign currencies into Indian currency or vice-versa for the purpose of assessment of export goods [Placed in Library for (i) to (xiv). See No. LT 158/99]
- I Reports and Accounts (1998-99) of various Regional Rural Banks.
- II. Consolidated Report (1997-98) on the working of Public Sector Banks.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI BALASAHEB VIKHE PATIL): Sir, I lay on the Table —

- I. A copy each (in English and Hindi) of the Annual Reports and Accounts of the following Regional Rural Banks for the year ended 31 st March, 1999, together with the Auditor's Report on the Accounts:—
 - 1. Kalapatharu Grameena Bank, Tumkur, Karnataka.
 - Mahakaushal Kshetriya Gramin Bank, Naxsinghpur, Madhya Pradesh.
 - 3. Kapurthala Firozepur Kshetriya Gramin Bank, Kapurthala, Punjab.
 - Ratlam Mandsaur Kshetriya Gramin Bank, Mandsaur, Madhya Pradesh.